

12.38 hrs.

PAPERS LAID ON THE TABLE

[English]

Annual Reports and Reviews on the working of Allahabad Museum Society Allahabad and Board of Practical Training (Eastern Region) Calcutta for 1989-90 etc.

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): I beg to lay on the Table—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Allahabad Museum Society, Allahabad for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Allahabad Museum Society, Allahabad, for the year 1989/90.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-458/91]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Practical Training (Eastern Region), Calcutta, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Board of Practical Training (Eastern Region), Calcutta, for the year 1989-90.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. LT-459/91]

- (5) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Human Resource Development for 1991-92.

[Placed in Library. See No. LT-460/91]

Constitution (Scheduled Tribes) Order (Second Amendment) Ordinance, 1991

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): I beg to lay on the Table a copy of the Constitution (Scheduled Tribes) Order (Second Amendment) Ordinance, 1991 (No. 7 of 1991) (Hindi and English versions) promulgated by the President on the 20th August, 1991 under article 123(2)(a) of the Constitution.

[Placed in Library. See No. LT-461/91]

Annual Report and Review on the working of Central Council for Research in Ayurved and Siddha, New Delhi and Statement for delay in laying these papers etc.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI MATI D. K. THARADEVI SIDDHARTHA): I beg to lay on the Table—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 89-90.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 1989-90.
- (2) A statement (Hindi and English versions) (a) showing reasons for delay in laying the papers mentioned at (1) above,

and (b) explaining reasons for not laying the Audited Accounts of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 1989-90 within the stipulated period of nine months after the close of the Accounting year.

[Placed in Library. See No. LT-462/91]

Central Advisory Committee on Equal Remuneration Rules, 1991 and Detailed Demands for Grants of Ministry of Labour for 1991-92

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR SHRI PABAN SINGH (Ghatowar): I beg to lay on the Table—

- (1) A copy of the Central Advisory Committee on Equal Remuneration Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R. 514(E) in Gazette of India dated the 31st July, 1991 under sub-section (3) of section 13 of the Equal Remuneration Act, 1976.

[Placed in Library. See No. LT-463/91]

- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Labour for 1991-92.

[Placed in Library. See No. LT-464/91]

12.40 hrs.

PUNJAB BUDGET, 1991-92

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE): Sir, I beg to present a statement of estimated receipts and expenditure of the State of Punjab for the year 1991-92.

[Placed in Library. See No. LT-465/91]

12.40½ hrs.

JAMMU AND KASHMIR BUDGET 1991-92

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE): Sir, I beg to present a statement of estimated receipts and expenditure of the State of Jammu and Kashmir for the year 1991-92.

[Placed in Library. See No. LT-466/91]

12.41 hrs.

SPECIAL PROTECTION GROUP (AMENDMENT) BILL

[English]

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): Sir, I beg to move for leave to introduce a Bill to amend the Special Protection Group Act, 1988

MR. SPEAKER: Motion moved:

“That leave be granted to introduce a Bill to amend the Special Protection Group Act, 1988.”

(Interruptions)

MR. SPEAKER: All the hon. Members are in a better position to understand because you were in this side of the House also...(Interruptions)...

[Translation]

SHRI GEORGE FERNANDES (Musaffarpur): Mr. Speaker, Sir, I rise to oppose the Special Protection Group (Amendment) Bill which the hon. Home Minister wished to introduce. I am opposing it because such a Bill cannot be introduced under the Constitution. The former Minister of State for Home Affairs Shri Chidambaram is present here. He would recall that when he introduced this Bill for the first time on 11th May, 1988, the opening sentence was